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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010301982026**

\+ ARB.P. 1141/2026

RAKESH KUMAR BURREJA .....Petitioner

Through: Mr. Vijay singh and Mr. Shubh Goyal, Advs.

versus

SS ENTERPRISES & ANR. .....Respondents

Through: None.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

JUDGMENT(ORAL)

% 30.10.2026

1. Service upon the Respondents is deemed sufficient in view of the affidavit of service, which records that substituted service was effected upon them by way of newspaper publication, in terms of the directions issued by this Court under Order V Rule 20 of the Code of Civil Procedure, 1908. The publication also notified the Respondents to appear before this Court, failing which the petition would be taken up for hearing. This Court had also granted an opportunity to the Respondents to file their reply to the present petition. However, no reply has been filed till date.

2. Despite substituted service having been duly effected and sufficient opportunity having been granted, none appears on behalf of the Respondents. The Respondents have also failed to file any reply to the present petition.

3. In view thereof and considering that the Respondents have chosen not to participate in the present proceedings, despite sufficient

Signature Not Verified
Signed By:GUNN
Signing Date:03.11.2026
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service, this Court finds no impediment in proceeding to consider the appointment of a Sole Arbitrator.

4. The newspaper publications placed on record establishes that the Respondents have been duly served. The proof of service as reflected from the publication is annexed to the petition:-



04 INDIA The Statesman

Power in democracy comes through mandate, not anarchy, says UP CM Yogi

Congress seeks power change through violence: Rajnath

SP chief Akhilesh Yadav alleges conspiracy to rig elections through SIR

After 'blue drum' verdict, Meerut court sentences another couple to death

Women raise 'Go Back' slogans against Tripura minister Animesh Debbarma

UP polls: EC pushes polling stations in housing complexes

Classified

TENDER



Classified

LEGAL NOTICES

IN THE COURT OF SH. UMESH KUMAR, Administrative Civil Judge-cum-Additional Rent Controller (Central), Room No. 112, 1st Floor, Tis Hazari Courts, Delhi SC No. 93/2026
SHACHI SHARMA
Vs.
STATE
MRS. SHACHI SHARMA (DAUGHTER IN LAW) D/O LT. PYRE LAL SHARMA W/O LT. SH. ATUL SHARMA R/O C-153A, FIRST FLOOR, STREET NO. 7, MENDU, PO. BHAJAN PURA, DISTRICT - NORTH EAST, DELHI - 110053
-Petitioners
FOR SUCCESSION CERTIFICATE UNDER INDIAN SUCCESSION ACT, 1925
To,
All Concerned
Whereas in the above noted petition the applicant/petitioner has applied for Succession Certificate to the Hon'ble Court Under Section 372 of the Indian Succession Act, 1925 in respect of the debt and securities amount of Rs. XXX, as per record to be standing in the name of Late Sh. G.R. Sharma @ Gian Ram Sharma @ Gian Ram deceased.
Whereas the 05.01.2027 at 10' o clock is the foremost has been fixed for hearing or the application notice is hereby given to this concerned.
Given under my hand and the seal of the court on this 25.10.2026.
Administration Civil Judge-cum-Additional Rent Controller (Central), Tis Hazari Courts, Delhi
Seal of the Court

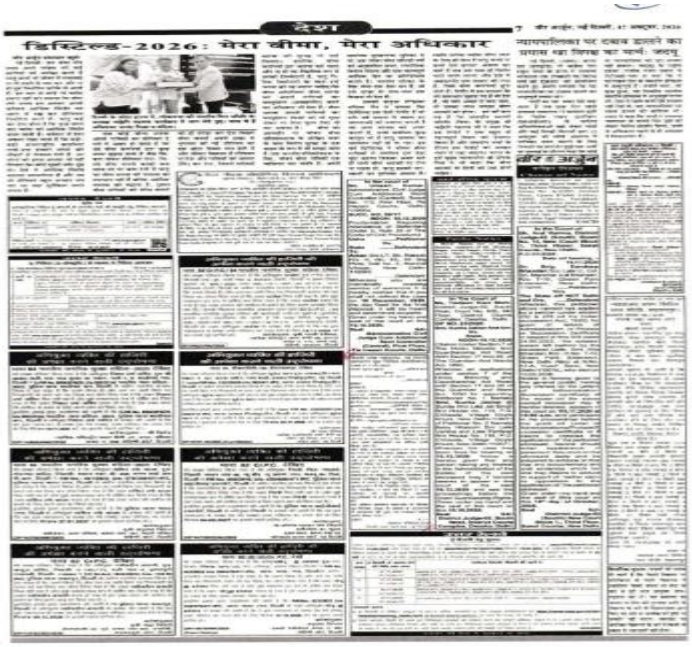
IN THE COURT OF SH. PITAMBER DUTT, Principal District & Sessions Judge, West District, Room No. 201, Tis Hazari Courts, Delhi
GP No. 20/2026
NDOH- 02.11.2026
Parampreet Kaur
Vs.
State/Govt. of NCT of Delhi
The petitioner Ms. Parampreet Kaur W/o Late Gurmeet Singh, R/o- Plot No. 42, Shiva Enclave, Raja Sasi, Amritsar, Punjab-143001 have filed a petition under section 9 of the Hindu Minority and Guardianship Act, 1956 read with relevant provisions of the Guardians and Wards Act, 1890 seeking permission to sell the undivided share of minor's namely 1. Master Inderjeet Singh, 2. Master Jaskiral Singh both S/o Late Gurmeet Singh and 3. Baby Gurbar Kaur S/o Late Gurmeet Singh in the properties bearing no.-
Immovable Properties bearing No.: CII M-03, First Floor, built on land area measuring 112.8 sq. yds. out of Khasra No. 385/5 & 35/1, Situated in the area of Village Khyala, in the abadi of Shant Nagar, P.O. Tilak Nagar, New Delhi and (2) WZ 139/1-93, built on land area measuring 37 sq. yds. out of rectangle no. 26, Killa No. 25, situated in the area of Village Khyala, abadi known as Vishnu Garden Extn. No. 3, New Delhi-110018.
The date 02.11.2026 AT 10 A.M has been fixed for hearing on the above mentioned petition and notice is hereby issued to the general public that if any other relatives/friends, kinsman or well wisher of the aforesaid minor's namely 1. Master Inderjeet Singh, 2. Master Jaskiral Singh both S/o Late Gurmeet Singh and 3. Baby Gurbar Kaur D/o Late Gurmeet Singh have a desire to oppose the above mentioned petition of the petitioner, He / She may enter appearance in person in this court on the aforesaid date 02.11.2026 AT 10:30 A.M. may depute any pleader to appear to adduce documentary or oral evidence which He / She may desire to adduce in support of or in support of his / her objection to the petition of the petitioner on the date already fixed 02.11.2026 AT 10:00 A.M.
Given under my hand and seal of this court on this the 14th day of October, 2026.
Principal District & Sessions Judge, West District, Tis Hazari Court, Delhi
Seal of the Court

IN THE HIGH COURT OF DELHI AT NEW DELHI
ORDINARY ORIGINAL CIVIL JURISDICTION)
ARB.P. 1141/2026
RAKESH KUMAR BHARIA
-PETITIONER
VERSUS
55 ENTERPRISES & ANR.
-RESPONDENT
To
RESPONDENT-
1. 55 Enterprises, H.No., CS-55/145 1st Floor, Mandir wali Gali, Christian Colony, Delhi-110007, Email- maintenanceenterprises1@gmail.com.
-Respondent No.1
2. V4 Infrastructure Pvt. Ltd
Office at:- 453/15, Bhushan Bhawan, Azadpur, Delhi-110033, Email-vkgoyal@rediffmail.com
-Respondent No.2
WHEREAS the above named Petitioner has filed a petition under Section 11 of the Arbitration & Conciliation Act, 1996 (as amended upto date).
Whereas, this Court issued notice to you, the above named Respondents.
AND
WHEREAS it has been shown to the satisfaction of the Court that it is not possible to serve you in the ordinary way, therefore, this notice is given by publication directing you to make appearance before Joint Registrar (Judicial) of this Hon'ble Court on 28.10.2026 at 11.00 A.M. to defend the above mentioned petition.
Take notice that in default of your appearance on the day mentioned above, the Petition will be heard and determined in your absence.
Given under my hand and the seal of the Court on terms of order dated 30TH day of SEPTEMBER, 2026.
Assistant Registrar (Ol) for Registrar General
Seal of the Court

IN THE COURT OF SH. ARUL VARMA, District Judge-02 (South), Court Room No. 15, New Block, Third Floor, Saket Courts, New Delhi
PJC-31/2026
Date of hearing: 19-12-2026
Dr. Brig. Sandeep Bhandari S/o Late Lt. Col. Sh. Maneshar Lal Bhandari, R/o T-16, Green Park Extension, New Delhi-110016
-Petitioner
V/S
THE STATE OF NCT DELHI and Ors.
-Defendant
Whereas, the petitioner above named has applied by a petition under Section 220 & 276 of the Indian Succession Act, 1925, for grant of Letters of Administration, or Probate or Succession Certificate in respect of the Will dated 24-05-2022, the estates/assets left behind by the deceased Late Smt. Alka Bhandari, R/o H.No. T-16, Green Park Extension, New Delhi, also at H.No. 51-A, Yusuf Sarai, New Delhi-110035, who died on 10-09-2026.
Notice is hereby given to the general public having any interest in the Letters of Administration/Succession Certificate of the estate of the above named deceased may, if he/she desires, appear in this court on 09-01-2026 at 10:00 a.m. and participate in the proceedings before the grant of Letter of Administration/Probate/Succession Certificate or, if desire to oppose the application of the petitioner aforesaid, he/she should enter appearance in person in this court on the aforesaid date and be prepared to adduce on that day any documentary and oral evidence which he/she may desire to adduce in support of his/her claim to opposition to the application of the petitioner aforesaid.
Given under my hand and the seal of this court on this 14th day of October, 2026.
District Judge-02 (South), Saket Courts, New Delhi
Seal of the Court

IN THE COURT OF Ms. Tavleen Kaur Malvi, District Judge-02, South West, Court No. 605, 6th Floor, District Courts Complex, Dwarka, New Delhi
GP NO. 23/2026
NDOH- 20.12.2026
SMT SUNITA JAKHAR AND ANR
Vs.
STATE
CITATION UNDER SECTION 7 OF THE HINDU MINORITY AND GUARDIANSHIP ACT READ WITH SECTION 17 AND 25 OF THE GUARDIAN AND WARDS ACT, 1890.
Whereas an application under Section 7 of the Hindu Minority and Guardianship Act read with Section 17 and 26 of the Guardian and Ward Act, 1890 for appointing Petitioner No. 1 namely Smt. Sunita Jakhar @ Sunita W/o Late Jai Singh R/o House No. 116, P.O. Chhawla, Village Goyla Khurd, New Delhi-110071 of Petitioner No. 2 namely Baby Hitakshi D/o Late Varsha and Late Pardeep R/o House No. 3286, P.O. Chhawla, Village Goyla Khurd, New Delhi- 110071.
Whereas the case has been fixed for hearing on 18.12.2026 Notice is hereby given that any person having any interest in the Administration of the Estate of the said deceased may if he/she desires to appear in this court on the 18th 18.12.2026 and see the proceedings before the Grant Guardianship Rights.
Given under my hand and the seal of the court on this 18.10.2026.
District Judge-02, South West, District Courts Complex, Dwarka, New Delhi
Seal of the Court

PROCLAMATION REQUIRING ATTENDANCE OF DEFENDANT (Order V Rule 20 of the Civil Procedure)
IN THE COURT OF SH. DEVENDER KUMAR, DISTRICT JUDGE (COMMERCIAL COURT)-01, ROOM NO. 309, NEW BUILDING KARKARDOOMA COURTS DELHI
CS-COMM NO. 1327/2026
TITLE: UNION BANK OF INDIA VS. PLANET GUMBLTANCY PVT.LTD.
To,
M/s PLANET CONSULTANCY PVT.LTD. (SHORTHAND) THROUGHITS DIRECTOR(S), AT UNIT NO.- 301-302, E-3/26, E-BLOCK,OPP. KAMAL NAGAR, DABRI, NEW ASHOK NAGAR, DELHI-110096
EMAIL- info@planetworld.co.in
MOBILE NO.-8800012666
DUPINDER SINGH RATHORE, DIRECTOR/ GUARANTOR, S/O SH. DINESH KUMAR RATHORE
R/O VMA TOWERS-II, EDD CITY SURYATRICHI NEAR AMAN SECTION-137, CHHAPROLI GAUTAM BUDDHA NAGAR, U.P.-201306.
MOBILE NO.-9953000745
Whereas has instituted a suit against you and you are hereby required to file a written statement within 30 days of the service of the present summons and in case you fail to file the written statement within the said period of 30 days, you shall be allowed to file the written statement on such other day, as may be specified by this Court, for reasons to be recorded in writing and on payment of such costs as the Court deems fit, but which shall not be later than 120 days from the date of service of summons. On expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the written statement and the Court shall not allow the written statement to be taken on record. You are required to appear in this Court in person, or by a pleader duly instructed, and able to answer all material questions relating to suit, or what may be required by some person able to answer all such questions, on the 22nd day of October 2026 at 10.00 O' clock in the noon, to frame the issue and further you are hereby to produce on the said day all the documents or power upon which you base your defence or upon the set off or counter-claim, and which are not already in your possession or power. In case you do not cause the appearance of yourself, some one by who you are duly instructed, or who is able to answer all such questions as aforesaid, you will be liable to have the suit heard and determined and you will not be heard thereafter in your absence. Given under my hand and seal of the Court, this 18th day of September 2026.
DEVENDER KUMAR
DISTRICT JUDGE (Commercial Court)
East Karkardooma Courts, Delhi



दैनिक जागरण
डिजिटल-2026: मेरा बीमा, मेरा अधिकार



7 वीर अर्जुन, नई दिल्ली, 17 अक्टूबर, 2026

मेरा अधिकार

भूमिका से परे, एक जीवन बीमा पॉलिसी वर्षों की अनुशासित बचत, रणनीतिक वित्तीय योजना और एक महत्वपूर्ण आर्थिक हित का प्रतिनिधित्व करती है। भारतीय परिवार के लिए बीमा एक ऐसा धन है, जो उसे सुरक्षा के साथ-साथ एक विश्वास भी देता है।

इसको संयुक्त लेखिका बंदिता जैन ने बताया कि डिडिटेल्ड एक ऐसी रिपोर्ट है जो प्रति वर्ष समाज में व्याप्त उन समस्याओं को उजागर करती है जो आम जनता को असर करती हैं, उनसे संबंधित कुछ कानून भी हैं परंतु समस्या का समाधान नहीं हो पा रहा। इस वर्ष डिडिटेल्ड ने जीवन बीमा पालिसी से संबंधित एक ऐसा मुद्दा उठाया जिसका असर भले ही सभी बीमा धारकों पर रोज न पड़ता हो, परंतु इसकी जानकारी का पूर्णतया अभाव है।

यद्यपि प्रत्येक व्यक्ति बीमा स्वयं के लिए ही लेता है परंतु कभी ना कभी ऐसे हालात अवश्य बन जाते हैं जब उसे पता ही नियि भारी लगने लगता और ऐसे में आपदकवेट एक उपहार की तरह है, जिसे बीमा कंपनियां छुपा लेती हैं। रिपोर्ट में इस समस्या के जो समाधान सुझाव गए हैं वो ऐसे हैं, जो यदि अमल में लाए जाएं तो उनका लाभ समस्त बीमा धारकों को होगा। हर्ष की बात यह है कि संसदीय स्थायी समिति (वित्त) के प्रमुख श्री भर्तृहरि महताब जी ने कहा कि इस रिपोर्ट ने एक बहुत ही महत्वपूर्ण विषय को उजागर किया है और संसदीय चर्चा के दौरान इस रिपोर्ट को अवश्य ध्यान में रखा जाएगा। भारत के पूर्व मुख्य न्यायाधीश श्री दीपक मिश्र ने भी कहा कि बीमा धारकों के हितों की रक्षा होनी चाहिए।

न्यायपालिका पर दबाव डालने का प्रयास था विपक्ष का मार्च: जदयू

नई दिल्ली, (भाषा)। जनता दल (यूनाइटेड) ने कांग्रेस नेता राहुल गांधी के हाल में उच्चतम न्यायालय तक निकाले गए विरोध मार्च को शुक्रवार को आलोचना करते हुए आरोप लगाया कि यह न्यायपालिका पर दबाव डालने का अभूतपूर्व प्रयास था।

पार्टी का यह बयान ऐसे वक्त आया है जब एक दिन पहले उच्चतम न्यायालय ने मतदाता सूची के विशेष गहन पुनरीक्षण (एसआईआर) में कथित अनियमितताओं को लेकर गांधी और कई विपक्षी नेताओं द्वारा 12 अक्टूबर को शीर्ष अदालत में याचिका दायर करने के लिए निकाले गए मार्च से जुड़ी एक अर्जी पर सुनवाई के दौरान कहा कि कोई

वीर अर्जुन

वर्गीकृत विज्ञापन

Change of Name

I hitherto known as Jyoti Sharma alias Jyoti Sahu wife of Raj Kishore Sharma, residing at House No. A-2243, Ground Floor, Green Fields Colony, NHPC Colony, Faridabad-121010, Haryana, have changed my name and shall hereafter be known as Jyoti Sharma. It is certified that I have complied with other legal requirements in this connection. C-41726

In the Court of Sh. Arul Varma, District Judge-02 (South) Room No. 15, New Court Block 1, Third Floor, Saket Courts, New Delhi.
P.C-31/2026
Date of hearing :- 19.11.2026
Dr. Brig. Sundeep Bhandari S/o Late Lt. Col. Sh. Manohar Lal Bhandari, R/o T-10, Green Park Extension, New Delhi-110016. ....Petitioner
V/s
The State of NCT Delhi and Ors. ....Defendent
Whereas, the petitioner above named has applied by a petition under section 222 & 276 of the Indian succession Act, 1925), for grant of letters of Administration, or Probate or Succession Certificate in respect of the Will dated 24.06.2022, the estates/ assets left behind by the deceased Late. Smt. Nita

Public Notice

I Mohd Abbas son of Mohd Shabbir, resident of 40, Ghaffoor Nagar, Jamia Nagar, Okhla, Dist: South Delhi, Delhi-110025 do hereby declare That I have disowned and disharited my son Mohd Shahnwaz aged about 30 years and his wife Shahna from my all movable and immoveable property as I have never all my relation with them. Any person do so it his/her/their own risk and responsibility. He does any criminal offcarce in near future, then he shall be solely responsible for all the same.

In The Court of Ms. Tavleen Kaur Mohi, District Judge-02, South West, Court No. 605, 6th Floor, District Courts Complex, Dwarka, Delhi.
GP NO. 23/2026
Smt. Sunita Jakhar And Anr
Vs.
State
NDOH-10.12.2026
Citation Under Section 7 of The Hindu Minority And

(पब्लिक अनाउंस आर्डर 21 सत्र 34)
न्यायालय प्रथम सिविल जज सी.डि. शाहरनपुर।
प्रकाशन संख्या 59/2026
मौलवी जहूर अहमद आदि
बनाम
श्रीमती गंगा आदि
नोटिस बनाम- लखनसिंह पुत्र भगवान सिंहनी भोला आमरपुर परगना देवबाद तहसील देवट जिला सहारनपुर। इस सिवाही सहारनपुर

5. Maintenance Agreement contains an arbitration Clause under Clause 17, which is reproduced hereinbelow:

> *"Arbitration: Excepting the cases of theft/pilferage of electric energy or interference with meter etc. (which are inter-alia offences) and only after the bill amount payable are paid to MAINTENANCE AGENCY. In the event of any differences or disputes arising between MAINTENANCE AGENCY and the SPACE BUYER in respect of any matter connected with the accuracy of bills, supply of services or interpretation of any of these terms and conditions which cannot be determined amicably,*

or settled through an agreement between MAINTENANCE AGENCY and the SPACE BUYER, the matter shall be referred to arbitration of Sole Arbitrator appointed by MAINTENANCE AGENCY. Reference to arbitration shall be without prejudice to the right of MAINTENANCE AGENCY to effect recovery of arrears of dues (through disconnection of supply or otherwise). The decision of Arbitrator shall be final and binding on the parties. The arbitration proceedings shall be held at office of MAINTENANCE AGENCY and shall be in accordance with the Arbitration and Conciliation Act, 1996 or statutory modifications thereto. The Courts at New Delhi alone and/or High Court at Delhi alone shall have the jurisdiction in all matters of dispute arising out of or touching and or covering this transaction and arbitration proceedings shall be conducted in English language."

6. It is well settled that, while exercising jurisdiction under Section 11 of the Arbitration and Conciliation Act, 1996[1] the scope of enquiry is confined to examining the *prima facie* existence of an arbitration agreement.

8. In the present case, this Court is of the view that a valid and binding agreement exists between the parties.

9. In the aforesaid circumstances, this Court finds no impediment in appointing a Sole Arbitrator to adjudicate the disputes between the parties.

10. Accordingly, Mr. Abhinav Agrawal (Advocate), Mob. No. 8889299671 is appointed as a learned Sole Arbitrator to adjudicate the disputes arisen between the parties. The learned Sole Arbitrator shall enter upon the reference within two weeks from today.

Signature Not Verified
Signed By:GUNN
Signing Date:03.11.2026
11:52:04

11. The learned Sole Arbitrator will proceed to the arbitration proceedings subject to furnishing requisite disclosures as required under Section 12(2) of the Act within two weeks of entering reference.

12. The arbitration shall be carried under the rules and aegis of Delhi International Arbitration Centre ("DIAC"). The learned Arbitrator shall be entitled to fees as per the Schedule of Fees maintained by the DIAC.

13. It shall be open to the parties to raise all pleas, before the learned Sole Arbitrator including objection as to arbitrability and jurisdiction before the learned Sole Arbitrator, who shall consider the same in accordance with law.

14. It is clarified that the observations made herein are only for the purpose of deciding the present petition under Section 11 of the Act. The learned Sole Arbitrator shall adjudicate the disputes independently and on their own merits, uninfluenced by any observations contained in the present order.

15. The Registry is directed to send a receipt of this order to Mr. Abhinav Agrawal, learned Arbitrator through all permissible modes including email.

[1] "Act" hereinafter

Signature Not Verified
Signed By:GUNN
Signing Date:03.11.2026
11:52:04

16. Accordingly, the present petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J

OCTOBER 30, 2026/at

Signature Not Verified
Signed By:GUNN
Signing Date:03.11.2026
11:52:04